



ASHIKA CREDIT CAPITAL LIMITED

CIN: L67120WB1994PLC062159

Registered Office: Trinity, 226/1, A.J.C. Bose Road, 7th Floor, Kolkata-700020, Phone: +91 33 40102500, Email: investorservices@ashikagroup.com/secretarial@ashikagroup.com; Website: www.ashikagroup.com

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL

KOLKATA BENCH

CA (CAA) NO.196/KB/2025

In the matter of The Companies Act, 2013

AND

In the matter of sections 230 to 232 of the Companies Act, 2013 read with other applicable provisions of applicable provision of the Companies Act, 2013;

AND

In the Matter of Composite Scheme of Amalgamation

BETWEEN

ASHIKA COMMODITIES & DERIVATIVES PRIVATE LIMITED
(Transferor Company / Applicant Company No. 1)

AND

ASHIKA GLOBAL SECURITIES PRIVATE LIMITED
(Transferee Company or Amalgamating Company / Applicant Company No. 2)

AND

ASHIKA CREDIT CAPITAL LIMITED (Amalgamated Company / Applicant Company No. 3)

AND

THEIR RESPECTIVE SHAREHOLDERS AND CREDITORS

ASHIKA CREDIT CAPITAL LIMITED, a company incorporated under the provisions of the Companies Act, 1956 and having its Registered Office at Trinity, 226/1, A.J.C. Bose Road, 7th Floor, Kolkata-700020, India CIN: L67120WB1994PLC062159

AMALGAMATED COMPANY / APPLICANT COMPANY NO. 3

NOTICE AND ADVERTISEMENT OF NOTICE OF THE MEETING OF THE EQUITY SHAREHOLDERS
Notice is hereby given that the Hon'ble National Company Law Tribunal, Kolkata Bench by an Order dated 14th November, 2025 ("Order") in the matter of Company Application C.A (CAA) NO 196/KB/2025 has directed for convening a meeting of Equity shareholders of ASHIKA CREDIT CAPITAL LIMITED for the purpose of considering, and if thought fit, approving with or without modification(s), the proposed Composite Scheme Of Amalgamation of (i) Ashika Commodities & Derivatives Private Limited ("ACDPL" or "Transferor Company") Wholly Owned Subsidiary of Ashika Global Securities Private Limited ("AGSPL" or "Amalgamating Company" or "Transferee Company"), with and into AGSPL and (ii) AGSPL with and into Ashika Credit Capital Limited ("ACCL" Or "Amalgamated Company") and their respective shareholders and creditors pursuant to Section 230 to 232 read with other applicable provisions of the Companies Act, 2013, from the Appointed Date, i.e. 1st April, 2025 under the provisions of sections 230-232 of the Companies Act, 2013 read with Rule 6 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.

In pursuance of the said order and as directed therein, Notice is hereby given that a meeting of the Equity Shareholders of ASHIKA CREDIT CAPITAL LIMITED will be held on Friday, 9th January, 2026, at 12:15 P.M IST through Video Conferencing / Other Audio Visual Means ("VC"/"OAVM") ("Meeting") in compliance with the applicable laws including circulars issued by the Ministry of Corporate Affairs ("MCA Circulars") and Securities and Exchange Board of India ("SEBI Circulars") from time to time, read with Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, and applicable provisions of Companies Act 2013 and the said equity shareholders are requested to attend the Meeting.

In pursuance to the NCLT Order, Notice of the Meeting and the accompanying documents mentioned in the Index and Explanatory Statement pursuant to Sections 102, 230 to 232 of the Companies Act, 2013 read with the Rules made thereunder, (including any statutory modification(s), clarification(s), exemption(s) or re-enactment(s) thereof for the time being in force) has been sent by electronic mode to those Equity Shareholders whose email addresses are registered with the Company/Registrar and Transfer Agent/ Depositories as on Friday, 28th November, 2025.

In accordance with the Virtual Meeting Circulars, this Notice along with the accompanying documents shall also be made available to the Equity Shareholders who have not registered their email – addresses with the Company or with the Depositories by posting such notice and accompanying documents on the website of the Company. Additionally, hard copies of the Notice and Explanatory Statement shall be provided by the Company to the Equity Shareholders who may request for the same by making a specific request along with details of their shareholding in the Company/ Folio No./Demat Account Number, by sending an email to secretarial@ashikagroup.com. The Company shall dispatch the hard copy of the Notice only upon receipt of such a request.

The Particulars are placed on the website of the Amalgamated Company www.ashikagroup.com and can be accessed at https://assets.ashikagroup.com/Notice-of-NCLT-Convened-Meeting-of-ACCL.pdf and also available on the websites of BSE Limited at www.bseindia.com and on the website of NSDL at www.evoting.nsdl.com

Copies of this Notice along with the accompanying documents can be obtained free of charge from the Registered Office of the Company at Trinity, 226/1, A.J.C Bose Road, 7th Floor, Kolkata -700020, in the State of West Bengal, on all working days except Holidays, Saturdays and Sundays, between 11.00 A.M. to 1.00 P.M., up to the date of Meeting, on a requisition in this regard, along with details of their shareholding in the Company/ Folio No./Demat Account Number, addressed to the Company Secretary.

Since the physical attendance of members has been dispensed with in pursuance to NCLT Order, there is no requirement of appointment of proxies. Accordingly, the facility of appointment of proxies by members under Section 105 of the Companies Act, 2013 will not be available for the Meeting and hence, the Proxy Form, Route map and Attendance Slip are not annexed to this Notice.

The Hon'ble NCLT, Kolkata Bench has appointed Mr. Mohan Ram Goenka, Practicing Company Secretary as Chairperson for the said meeting including any adjournment thereof.

The Hon'ble NCLT, Kolkata Bench has appointed Ms. Priyanka Jain, Advocate (Email ID- priyankajain4111@gmail.com) as the Scrutinizer to conduct the e-voting process (prior to and during the Meeting), in a fair and transparent manner.

The Scheme of Amalgamation, if approved at the Meeting, will be subject to the subsequent approval of the NCLT and any other approvals as may be required.

NOTICE is further given that:

- The Amalgamated Company has made arrangements for e-voting on the resolution proposed in the notice. It has engaged National Securities Depository Limited (NSDL) for providing platform for e-voting. Shareholders of the Amalgamated Company are requested to read the instructions carefully as set out in the Notice and in particular instructions for joining the meeting and manner of casting vote through remote e-voting prior to the meeting or e-voting during the meeting. Some of the important details regarding remote e-voting are provided below:

Cut off date for e-voting	Friday, 2nd January, 2026
Commencement of remote e-voting period	Monday, 5th January, 2026, 9:00 A.M. IST
End of remote e-voting period	Thursday, 8th January, 2026 at 5:00 P.M. IST The remote e-voting module shall be disabled by NSDL for voting thereafter.

- Equity shareholders will be provided with the facility for voting through electronic voting system during the VC/OAVM proceedings at the Meeting and equity shareholders participating at the Meeting, who have not already cast their vote on the Resolution by remote e-Voting prior to the Meeting will be eligible to exercise their right to vote on the Resolution upon announcement by the Chairperson. Equity shareholders who have cast their vote on the Resolution by remote e-Voting prior to the Meeting will also be eligible to participate at the Meeting through VC/OAVM but shall not be entitled to cast their vote on the Resolution again. The remote e-Voting module on the day of the Meeting shall be disabled by NSDL for voting, 15 (fifteen) minutes after the conclusion of the Meeting.

- Equity shareholders of the Amalgamated Company holding equity shares either in physical form or in Demat form as on the Cut-off Date of Friday, 2nd January, 2026 may cast their vote by remote e-Voting. A person who is not an equity shareholder as on the Cut-off Date should treat this Notice for information purpose only. A person, whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the Cut-off Date only shall be entitled to avail the facility of remote e-Voting before the Meeting as well as e-Voting during the Meeting. The voting rights of the equity shareholders of the Amalgamated Company shall be in proportion to their share in the paid-up equity share capital of the Amalgamated Company as on cut-off date i.e. Friday, 2nd January, 2026.

- Any shareholder, who acquires shares of the Company and become member of the Company after dispatch of the Notice of meeting and holding shares as on the cut-off date i.e. Friday, 2nd January, 2026, may cast their votes electronically through remote e-voting by obtaining the login ID and password by sending a request at evoting@nsdl.com. However, if a person is already registered with NSDL for remote e-voting then the equity shareholder can use their existing user ID and password for casting their vote. If the equity shareholder has forgotten their password, the equity shareholder can reset the password by using "Forgot User Details/Password" or "Physical user reset password" option available on www.evoting.nsdl.com or by calling on 022- 4886 7000 and 022- 2499 7000. In case of Individual Shareholders holding securities in Demat mode and who acquires shares of the Company and becomes a Member of the Company after sending of the Notice and holding shares as of the cut-off date may follow steps mentioned in the Notice under Step 1: "Access to NSDL e-Voting system".

- In accordance with the provisions of Sections 230-232 of the Act read along with SEBI Scheme Circular, the Scheme shall be acted upon only if majority in persons representing three fourths in value of the equity share capital of the Company, voting through remote e-voting or by e-voting system agree to the Scheme and the votes cast by the Public Shareholders in favour of the Scheme are more than the number of votes cast by the Public Shareholders against it.

- The voting results of the meeting shall be announced by the Chairperson not later than two days from the conclusion of the Meeting upon receipt of Scrutinizer's report and the same shall be displayed on the website of the Company www.ashikagroup.com and will also be available on the website of the Stock Exchange where Equity Shares of the Company are listed, i.e. at www.bseindia.com, and on the website of NSDL at www.evoting.nsdl.com, being the agency appointed by the Company to provide the voting facility to the shareholders, as aforesaid, as well as on the notice board of the Amalgamated Company, at its Registered Office.

- Members who have not registered their email IDs so far are requested to register their email IDs at the earliest, Members holding shares in dematerialised form, are requested to register their e-mail addresses with their respective Depository Participants, and Members holding shares in physical form are requested to update their e-mail addresses with Company's R&T Agent, Maheshwari Datamatics Private Limited, in Form ISR-1 available at the website of the Company at www.ashikagroup.com or at the website of RTA at https://mdpl.in/form for receiving all communication from the Company electronically and also who wish to receive the notice and the explanatory statement together with the accompanying documents or attend the meeting or cast their vote through remote e-voting or by e-voting at the meeting.

- Equity shareholders are encouraged to submit their questions in advance with respect to the Scheme. These queries may be submitted from their registered e-mail address, mentioning their name, DP ID and Client ID/ folio number and mobile number, to reach company's email address at secretarial@ashikagroup.com before 5.00 p.m. (IST) on Friday, 2nd January, 2026, will be considered and replied by the company suitably.

- Members willing to express their views or ask questions at the meeting are required to register themselves as speakers by sending their requests from Wednesday, 31st December, 2025 (9:00 A.M. IST) till Friday, 2nd January, 2026 (5:00 P.M. IST) at secretarial@ashikagroup.com from their registered e-mail addresses mentioning their names, folio numbers / demat account numbers, PAN details and mobile numbers. Only those Members who have registered themselves as speakers will be allowed to express their views/ask questions during the Court Convened Meeting. The Company reserves the right to restrict the number of questions, time allotted and number of speakers depending on the availability of time for the Court Convened Meeting.

- In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on: 022- 4886 7000 or send a request to Mr. Pitam Dutta, Assistant Manager at pitamd@nsdl.com/ evoting@nsdl.com

Sd/-

Dated this 2nd December, 2025
Place : Kolkata

Mohan Ram Goenka
Chairperson appointed for the Meeting

GANESH INFRAWORLD LIMITED

CIN - L46620WB2024PLC268366

Regd. Office : Godrej Genesis, Unit No. 906, 9th Floor, Street No. 18, Block - EP & GP, Sector - V, Salt Lake, North 24 Parganas, Kolkata - 700091; Telephone : (033) - 4604 1066
E-mail : cs@ganeshinfra.com; Website : www.ganeshinfra.com



CORRIGENDUM TO THE NOTICE OF EXTRA ORDINARY GENERAL MEETING OF THE MEMBERS OF GANESH INFRAWORLD LIMITED TO BE HELD ON WEDNESDAY, DECEMBER 10, 2025

We draw the attention of all the Members of Ganesh Infraworld Limited ("the Company") to the Notice dated November 17, 2025 for convening the Extra Ordinary General Meeting of the Company ("EGM") scheduled on Wednesday, December 10, 2025 at 4.00 p.m. through Video Conferencing ("VC") / Other Audio-Visual Means ("OAVM"). The EGM Notice has already been dispatched/ emailed to all the members of the Company on November 18, 2025 in due compliance with the provisions of the Companies Act, 2013 read with relevant rules thereunder. Members are aware that the Company is offering remote e-voting facility to its shareholders on all the resolutions proposed to be transacted at the EGM. However, to enable the Shareholders to exercise their voting rights through remote e-voting facility or at the EGM through VC/ OAVM on an informed basis, the Company deems it appropriate to bring the latest factual position, as mentioned below to the notice of the Members of the Company through this corrigendum to the EGM Notice ("Corrigendum").

Subsequent to the issuance of the EGM Notice, the Company found errors / missing information under Item no. 1 of the Explanatory Statement pursuant to Section 102 of the Companies Act, 2013 related to Issuance of Equity Shares on Preferential Allotment Basis contained in the EGM Notice. Accordingly, this corrigendum is being issued to the members of the Company. This corrigendum shall form an integral part of and should be read in conjunction with the Notice of EGM dated November 17, 2025 and earlier Corrigendum Notice published on Friday 28th November, 2025 in Financial Express (English Newspaper) and Ekdin (Bengali Newspaper).

The modification is given below:

On page 7 & 8

"Identity of the natural persons who are the ultimate beneficial owners of the Equity Shares proposed to be allotted and/or who ultimately control the proposed allottees"

The following are the disclosures of Ultimate Beneficial Ownership of the proposed allottees as applicable:

Sl. No.	Name of the Allottees	Category	Beneficial Ownership
1.	Sitalsat Traders Private Limited	Non-Promoter	1. Kishan Ial Pasari 2. Satyendra Pasari 3. Navratna Mai Pasari 4. Omprakash Agarwal

On and from the date hereof, the EGM Notice dated November 17, 2025 and earlier Corrigendum Notice published on Friday 28th November, 2025 in Financial Express (English Newspaper) and Ekdin (Bengali Newspaper) shall always be read in conjunction with this Corrigendum which is also being uploaded on the website of the Company at www.ganeshinfra.com, on the website of MUFG Intime India Private Limited at www.in.mrms.mufg.com and on the website of the Stock Exchanges where the shares of the Company are listed (www.nseindia.com). All other contents of the EGM Notice, save and except as amended / clarified by this Corrigendum, shall remain unchanged.

By Order of the Board of Directors
For Ganesh Infraworld Limited

Date : December 02, 2025
Place : Kolkata

Sd/-
Company Secretary and Compliance Officer



VISION INFRA EQUIPMENT SOLUTIONS LIMITED

CIN: L77309PN2024PLC227226

Registered Office: Shop No 401-405, Bhawani, International Business Bay, Bhavani Peth, Pune – 411042, Maharashtra, India

Email: cs@visioninfraindia.com Website: www.visioninfraindia.com

Contract: +91-20-2644 0999

CORRIGENDUM TO NOTICE OF EXTRAORDINARY GENERAL MEETING WHICH IS SCHEDULED TO BE HELD ON 10.12.2025

This Corrigendum is being issued in connection to the Notice of Extraordinary General Meeting dated November 11, 2025 which has been sent to all the shareholders on November 17, 2025. The following alterations/modifications in the Notice are hereby notified through this corrigendum to all the shareholders: Notice of EGM Change in Proposed Allottees Name and change in the pre holding of allottees.

In accordance with Regulation 159(1) of the SEBI (ICDR) Regulations, 2018, which specifies that a preferential issue of specified securities cannot be made to any person who has sold or transferred any equity shares, it has come to our attention that the proposed allottees, Sanjay Popatlal Jain and Varun Kumar, is ineligible for the preferential issue.

Therefore, we have decided to replace Sanjay Popatlal Jain and Varun Kumar with Vinod Sobhachand Gandhi as the new proposed allottee. The name change will be reflected throughout the relevant sections of the Notice and related documents.

The earlier disclosure erroneously mentioned pre-issue holding of 800 equity shares in the name of Mr. Prateek Jain. This was incorrect and has now been removed in this revised disclosure.

This change will be effective immediately, and all references to the previous allottee's name will be replaced accordingly.

The correction made is as below points.

The Explanatory Statement of Item no. 3 for point no. 'f.' in the Notice about Intent of the Promoters, directors or key managerial personnel of the Company to subscribe to the Preferential Allotment: None of the Promoters, Directors, Key Managerial Personnel, or Senior Management of the Company intends to subscribe to any of the securities proposed to be issued under the preferential issue except as mentioned below:

Sr. No.	Name	Category/ Designation/ Relation	Securities to be allotted
1	Sachin Vinod Gandhi	Managing Director and Promoter	10,31,112
2	Chetan Vinod Gandhi	Whole Time Director and Promoter	10,31,112
3	Sameer Sanjay Gandhi	Whole Time Director and Promoter	10,31,112
4	Nilesh Prakash Pokharna	Chief Financial Officer	15,000
5	Nilesh Popatlal Bhandari	Brother of Kamlesh Bhandari (Non-Executive Director)	50,000
6	^ Vinod Sobhachand Gandhi	Promoter Group and Father of Sachin Gandhi (Managing Director) and Chetan Gandhi (Whole Time Director)	85,000

The Explanatory Statement of Item no. 3 for point no. 'f.' in the Notice about Shareholding Pattern before and after the preferential issue of Convertible Warrants:

Sr. No.	Category	Pre-Preferential allotment No. of shares Held	% of Shareholding	*Post Preferential Allotment No. of shares Held	% of Shareholding
A	Promoters and Promoter Group Holding:				
1	Indian Promoters / Promoter Group:	1,73,13,600	70.26	^ 2,04,91,936	^ 68.29
	Sub-Total (A)	1,73,13,600	70.26	2,04,91,936	68.29
B	Non - Promoters' holding:				
	KMP Directors and their relatives (excluding independent directors and nominee directors)	0	0.00	65000	0.22
	Alternate Investment Funds	5,94,400	2.41	6,34,400	2.11
	Other Financial Institutions	2,400	0.01	2,400	0.01
	Foreign Portfolio Investors Category I	40,800	0.17	40,800	0.14
	Foreign Portfolio Investors Category II	1,08,000	0.44	1,08,000	0.36
	Individual	58,04,983	23.56	^ 77,24,983	^ 25.75
	Non-Resident Indian (NRI)	1,08,000	0.44	1,08,000	0.36
	Foreign Companies	18,400	0.07	18,400	0.06
	Bodhis Corporate	3,20,463	1.30	3,20,463	1.07
	Any Other	3,31,334	1.34	4,91,334	1.64
	Sub-Total (B)	73,28,800	29.74	^ 95,13,800	^ 31.71
	Grand Total (A+B)	2,46,42,400	100.00	3,00,05,736	100.00

* The shareholding relating to post exercise of Warrants as shown above is calculated assuming full exercise of Warrants and consequential allotment of the Equity Shares of the company as per the aforesaid proposed issue.

The Explanatory Statement of item no. 3 for point no. "m" in the Notice about the Pre and Post issue holding and Percentage as per the mentioned is as follows after the inserting new name as mentioned in above:

Sl. No.	Name	Current Status / Proposed Status Category	Pre issue No of share	% of Pre issue Capital	Warrants issue	Post issue Post holding	% of total Capital
1.	Sachin Vinod Gandhi	Promoter	57,19,400	23.21	10,31,112	67,50,512	22.50
2.	Chetan Vinod Gandhi	Promoter	57,12,200	23.18	10,31,112	67,43,312	22.47
3.	Sameer Sanjay Gandhi	Promoter	57,09,000	23.17	10,31,112	67,40,112	22.46
4.	^ Vinod Sobhachand Gandhi	Promoter	43,250	0.18	85,000	1,28,250	0.43
5.	Mukul Mahavir Agrawal	Non-Promoter	0	0.00	12,00,000	12,00,000	4.00
6.	Sonalai Jain	Non-Promoter	0	0.00	1,60,000	1,60,000	0.53
7.	Indu Jain	Non-Promoter	1,20,000	0.49	1,00,000	2,20,000	0.73
8.	Garima Chordia	Non-Promoter	10,400	0.04	1,00,000	1,10,400	0.37
9.	Prateek Jain	Non-Promoter	^ 0	0.00	1,00,000	1,00,000	0.33
10.	Manish Kirankumar Shah (HUF)	Non-Promoter	0	0.00	80,000	80,000	0.27
11.	Nilesh Popatlal Bhandari	Non-Promoter	800	0.00	50,000	50,800	0.17
12.	Armit Munot HUF	Non-Promoter	800	0.00	40,000	40,800	0.14
13.	Arjun Munot	Non-Promoter	0	0.00	40,000	40,000	0.13
14.	Saurav Jain	Non-Promoter	0	0.00	40,000	40,000	0.13
15.	Sunrise Investment Opportunities Fund	Non-Promoter	0	0.00	40,000	40,000	0.13
16.	Tushar Agarwal	Non-Promoter	0	0.00	40,000	40,000	0.13
17.	Nxta Enterprises LLP	Non-Promoter	0	0.00	40,000	40,000	0.13
18.	Kamal Kothari	Non-Promoter	0	0.00	20,000	20,000	0.07
19.	Arjun Kothari	Non-Promoter	0	0.00	20,000	20,000	0.07
20.	Purnima Lodha	Non-Promoter	0	0.00	20,000	20,000	0.07
21.	Alka Bhargava	Non-Promoter	0	0.00	20,000	20,000	0.07
22.	Nilesh Prakash Pokharna	Non-Promoter	0	0.00	15,000	15,000	0.05
23.	Aditya Chopra	Non-Promoter	0	0.00	10,000	10,000	0.03
24.	Arun Mehta	Non-Promoter	0	0.00	10,000	10,000	0.03
25.	Ramesh Sethia	Non-Promoter	0	0.00	10,000	10,000	0.03
26.	Santosh Bhansali	Non-Promoter	0	0.00	10,000	10,000	0.03
27.	Vinit Jain	Non-Promoter	0	0.00	10,000	10,000	0.03
28.	Rohan Daga	Non-Promoter	0	0.00	10,000	10,000	0.03
	Total		1,73,15,850	70.27	53,63,336	2,26,79,186	75.58

This corrigendum should be read in continuation of and in conjunction with the notice. The Corrigendum to the notice is also being placed on Company's website https://www.visioninfraindia.com/investor-relations/. All other contents of the notice remain unchanged.

For Vision Infra Equipment Solutions Limited

Place: Pune
Date: 02/12/2025

Sd/-
Dipali Rakesh Shah
Company Secretary

Corrigendum

M/s. Suryajyoti Spinning Mills Limited (In Liquidation)

With Reference to Sale Notice published on 13th November 2025 in this newspaper for sale of M/s.Suryajyoti Spinning Mills Limited (In Liquidation), I, Liquidator, hereby inform that the sale notice stands withdrawn.

G. Madhusudhan Rao, Liquidator, Mobile No.: 9177715558.

IBBI Reg No.: IBBI/IPA-001/IP-P00181/2017-18/10360

AFA Valid till 31st Dec 2025

यूको बैंक UCO BANK

(A Govt. of India Undertaking)
Head Office – II, DIT- Procurement and Infrastructure
3 & 4, DD Block, Sector – 1, Salt Lake, Kolkata–700064

NOTICE INVITING TENDER

UCO Bank Invites following tenders through GeM Portal:
1. Procurement of LTO-8 tapes with barcode and cleaning tapes for backup
2. Creation of New Cluster Hardware with RedHat OpenShift Container Platform
3. Supply, Implementation and Management of Security Solutions for Advanced Cyber Security Operations Centre
4. Selection of IS Audit Firms/Organizations for Information Systems Audit
For any detail, please refer to https://www.uco.bank.in & https://gem.gov.in (Deputy General Manager)

Date: 03.12.2025

DIT- Procurement and Infrastructure

आपका समय हमारे लिए है। Honour Your Trust

PUBLIC NOTICE